THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please conclude.

DR. BHAI MAHAVIR: I am concluding. There is another enquiry to which there is a reference. One of the contractors tampered with the permit which he has been given. He forged the permit. An enquiry was ordered. Now, this is a matter on which the State Government took action. The officer who conducted the enquiry came to the conclusion that the contractor should be charged under sections 420, 467, 468, 471 and 379 of the Indian Penal Code and sections 41 and 42 of the Indian Forest Act. But no action was taken against him under the sections of the Indian Fenal Code. Only the concerned Forest Act sections were applied against him. But he refused to pay the amount. Rs. 500 was charged as the fine and the timber was returned te him. So, this is continuing. The question is the Forest Department itself is involved and there is a direct safe route suggested both where the timber can be smuggled out and how it can reach the Jagadhari timber market. The railways provide the safest conduit because there are no check-posts or police posts. The Government has set up an Echology Department. One of our very distinguished colleagues of the other House has been made Minister in charge of environment. What is environment? How is it going to be saved if at this rate we are going to destroy our forest wealth and our Chief Ministers and their colleagues are blamed for direct involvement in this. Therefore, this is a matter where the police machinery is made ineffective, where criminal cases are sheltered and the provisions of law are not being applied to formally. So, I would like to ask the hon. Minister here-althrough he is busy in his gossip ... (Time bell rings) he would not listen to your bell also-to bring this matter to the notice of the Prime Minister for proper action at the party end and at the governmental level because these are the things which should not be taken from the party angle. It involves the interest of the whole $\frac{1}{2}$ country and its economy.

(Amdt.) Bill, 1982

THE POWERS OF ATTORNEY (AMENDMENT) BILL, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHU-LAM NABI AZAD): Sir, I move:

"That the Bill further to amend the Powers of Attorney Act, 1982, be taken into consideration."

This Bill is a very short one and I hope also a non-controversial one. It seeks to amend the Powers-of-Attorney Act, 1882, which has been in force for a century. On the whole the Act has worked well. But in the light of its policy of modernising and updating the laws, the question of its revision was considered by the Government in the light of the recommendations of the Law Commission on this Act. This Bill is the result.

It is noticed that although the Act deals with powers of attroney, it has nowhere defined that expression and it does not state what a power of attorney is. Hence for understanding this expression used in the Act, it is necessary for individuals to consult Law Lexicons and other authortative legal treaties. To obviate this difficulty and to make the Act self-contained, it is proposed to add a definition of the expression 'power of attorney'.

Section 4 of the Act provides for the deposit of powers of attorney in High Courts and for the issue of certified copies of such powers by the High Courts. These copies, without further proof, would be sufficient evidence of the contents of the documents. It is proposed to make this facility available also to persons who

live at places far away from the High Courts. To achieve this object, which would result in decentralisation, the Act is being amended so as to enable the deposit of powers of attorney in the district courts also and for the issue of certified copies thereof by such courts. This provision should be of benefit to persons living in mofussil centres far away from the High Courts.

Powers of Attorney

Section 5 of the Act as at present worded, gives the impression that the marriage of a minor, which is prohis bited by the Child Marriage Restraint Act, is permitted and that a married woman, who is minor could execute a power of attorney. The general rule of law as contained in section 183 of the Contract Act is that any person who is of the age of majority according to the law to which he is subject and who is of sound mind may employ an agent. Under the Child Marriage Restraint Act, the minimum age of marriage for a woman is 18 years which is also the normal age of majority. Further, a minor does not cease to be one merely because she is married. Therefore, it is proposed to delete the reference to a woman who is a minor so as to make it clear that a minor, whether married or unmarried, does not have the power to/appoint an agent or execute a power of attorney.

The Bill seeks to achieve these objects. I would therefore, commend this measure to the House.

The question was proposed.

THE VICE-CHAIRMAN (SHR1 R. RAMAKRISHNAN); There is one amendment by Shri Shiva Chandra Jha for reference of the Bill to the Select Committee.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

"That the Bill further to amend the Powers-of-Attorney Act, 1882. be referred to a Select Committee of 1306 RS-7

the Rajya Sabha consisting of the following members, namely:

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Nepaldev Bhattarcharya
- 4. Shri Dipen Ghosh
- 5. Shri Shuidhar Wasudeo Dhabe
- 6. Shri G. C. Bhattacharya
- 7. Prof. Sourendra Bhattacharjee
- 8. Şari Hari Shankar Bhabhra
- 9. Shri Rameshwar Singh
- 10. Shri Hukmdeo Narayan Yaday
- 11. Shri Kalraj Mishra
- 12. Shrimati Mohinder Kaur
- 13. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session."

- The question was proposed.

SUKOMAL SHRI SEN (West Bengal); Mr. Vice-Chairman, Sir, actually I have nothing much to say on this Bill. But I would like to seek some clarifications from the hon. Minister.

The Law Commission in its Sixtyeighth Report suggested dropping of the Act and replacement of this Act by a new bill since it had become archaic. They wanted replacement of the Act by a new one. But now, instead of replacement of the entire Act, the Government has sought to introduce some amendments only. So I would like to know from the hon. Minister as to why they have not acted according to the suggestion of the Law Commission in replacing the entire Act.

The second point that I want to be clarified is this. In clause 4 of the amending Bill, it seeks to omit the words "lunatic", or bankrupt". lu-"bankruptcy". Now if nancy" and

Powers of Attorney [RAJYA SABHA]

[Shri Sukomal Sen

you look at section 3 of the original Act, it reads like this:

"Any person making or doing any payment or act in good faith, in pursuance of a power-of-attorney shall not be liable in respect of the payment or act by reason that before the payment or act, the donor of the power had died ... "

The word "died" remains, but the other words are omitted:

".. or become lunatic or unsound mind, or bankrupt or insolvent, or had revoked the power ... "

According to the new amendment, the bonafide of the power of attorney is not in question if the donor had died. But if the donor had become lunatic etc. according to the new amendment the power of attorney's bonafide may be put in question. I do not know why "lunatic", "or bankrupt" lunancy" and "bankruptcy" have been omitted from the original Act. It may be that in the original Act, there may be some repetition. I would like to know whether it is because of repetition that they have been omitted, or for some other reasons. This point may be clarified.

SHR! P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, Sir, I stand to support this rather very simple and innocuous Bill known as the Powers-of-Attorney (Amendment) Bill, 1982.

This Bill is the direct consequence of the recommendations of the Law Commission as contained in its Sixtyeighth Report. In that Report, the Law Commission said that though the Act does not need reform in many matters of substance, the structure of its sections is at many places rather antiquated. A few provisions have become obsolete by the passage of time and therefore in the circumstances, it is desirable that the whole Act should be replaced instead of some amendments being carried out in the various sections. This was the recommendation of the Law Commissjon. However, our Government is of the view that since the Law Commission has itself suggested certain amendments to the Act, all these amendments do not necessitate any radical or substantial change in the Act itself which has very well served the purpose for the last one century and only those amendments that are necessary should be incorporated in the Act and the Act should not be replaced by a new one. Accordingly this Bill 15 under our consideration.

The Law Commission felt that since the original Act does not contain any definition of the powers of attorney, a definition should be inserted therein and accordingly a definition is now being inserted in the Act through this Bill. Sir, this insertion is, therefore, in accordance with the suggestion of the Law Commission.

Section 2 of the original Act deals with the effect of power of attorney and in the original Act there are certain repetitions of words with the same meaning, with the same import. For example, the word "assurance" has been used as well as the word 'instrument." "Assurance" is covered by the word "instrument" and therefore this is proposed to be omitted. It is perfectly in order.

Section 3 indemnifies the holder of a power of attorney against the acts done by him before notice of death is given. In section 3 certain words like "lunatic" or "bankrupt" or "bankruptcy" are there. They are proposed to be omitted because their import is already covered under the term "of unsound mind." Once you say "of unsound mind", then you need not repeat all these things. That is why this proposal is perfectly in order.

According to section 4 of the original Act. the original instruments creating power of attorney are to be deposited in a High Court and copies are to be issued by the High Court. Since it is proposed to extend this

196

facility to those living in the districts at considerable distances from the High Courts by allowing instruments to be deposited in a District Court also and copies to be issued by the District Courts, this is a very good proposal and there cannot be any controversy about it.

As regards section 5 of the principal Act, as explained by our new Deputy Minister, for the words "A married woman, whether a minor or not, shall, by virtue of this Act, have power, as if she were unmarried and of full age,", the words "A married woman of full age, shall by virtue of this Act, have power, as if she were unmarried," shall be substituted now. Now, even if she is married and а minor, she cannot issue a power of attorney. Therefore, this section is also being amended.

Since all these amendments that are proposed in the Bill are perfectly in order, I support this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): For the information of the Members, the hon. Health Minister will make a statement on the President's health at 4.15 today.

Now, Mr. Babul Reddy...Not here. Shri S. C. Jha.

श्री शिव चन्द्र झा : उपसभाध्यक्ष महोदय, इसके ग्रन्दर जो भी इनकी भावना हो, ये एक ग्रच्छाई इस संशोधन ढारा पावर म्राफ म्रटार्नी वाले ऐक्ट में कर रहे हैं। स्टेटमेंट ग्राफ ग्राबर्जेक्ट्स एण्ड रीजंस जिसको कहते है उसके अनुसार हाई कोर्ट में **ग्रोरिजिनल इन्स्ट्मेंट रहेगा ग्रौर वह** क्योंकि बहुत दूर है इसलिये लोगों के पास पहंचाने के लिये हर डिस्टुक्ट कोर्टम को भी पावर दे रहे हैं। मैं पूछना चाहता हूं कि यदि इसमें, सो काल्ड डेवलेण्ड मीन्स ग्राफ कम्यु-निकेशन जहां हैं, डिस्ट्रक्ट्स में, वहां के रहने वालों को ग्राप ज्यादा दूर वाला समझते हैं तो मैं समभ्रता हं कि सब-डिवीजन में रहने

वाले भी दूर हैं। मध्बनी जैसा जिला उसका सब-डिवीजन बहुत दूर है। कहने का मतलब यह है कि जब डिस्ट्क्ट कोर्ट में कर रहे हैं तो सब-डिवोजनल कोर्ट में क्यों नही कर रहे हें ? इसको म्रापने क्यों नही किया ? सब डिविजनल कोर्ट में भी होना चाहिये। ग्रौर जो बातें है सुपरफीशियल इट में लुक सो सो लेकिन अब चूकि कोर्ट के मुत्तालिक पावर्ज ग्राफ ग्रटानी के मुत्तालिक यह कायदे हैं उसके विषय में मैं दो चार बातें कह देना चाहता हूं। अभी जो हमारा ज्युडिशियल सिस्टम है, कोर्टस की बनावट के रूप में परिवर्तन की जरूरत है। ग्राभी जो ग्रापका सिस्टम है न्यायालयों का उसमें जजेज की बहाली करने का जो सिस्टम है वह ग्रप्वाइंटे-टिंव है, ग्राप जजेज ग्रप्वाइण्ट करते है। हमारा समाज डेमोकेटिक समाज है ग्रौर उमका म्रादर्श यह कहता है कि चाहे न्यायालय के <mark>ग्रादमी को, मजिस्ट्रेट सिविलसविस का ग्रादमी</mark> हो, चाहे पुलिस के महकमे का ग्रादमी हो हमारी कोशिग यह होनी चाहिये कि उसका हैड इलेक्टिड हो। जनता द्वारा हो। मेरा कहना है कि यह एक्ट पास कर के यदि ग्राप यह समझते है कि हम कमाल कर रहे है तो उससे भी बड़ा कमाल होगा यदि ग्राप जजेज को भी इलेक्टिड बनादें। इसके बारे में ग्राप सोचें। ग्राप हंसे नहीं, दुनिया में ऐसे पूजीवादी देश है जहा पर जजेज इलेक्टिड होते है। मभी वहां पर अप्वाइण्टिड नहीं होते है। वह पूंजीवादी समाज कौन है, ग्रमरोकी ही समाज है जो पूंजीवाद का हैड है। वहां पर केलिफानिया मे सकिट कोर्ट के जज इलेक्टिड होते है। फेडरल कोर्ट ग्रौर सुप्रीम कोर्ट के नहीं होते है। यह बात महीं है लेकिन लोग्रर कोर्ट के जज इलेक्टिड होते हैं। हिन्दुस्तानी जिसका नाम दलीप सिंह साड है वह कैलिफोर्निया में विद्यार्थी था। पढ़ने के बाद वहां सेटल हो गया । वह मैथिमेटिक्स का विद्यार्थी था ग्रौर बाद में खेती का काम करने लग गया । बीच में

[श्री शिवचन्द्र झा]

भावना हुई कि थोड़ी सी पोलिटिक्ल एक्टि-विटी हो जाए ग्रौर वह सकिट कोर्ट के जज के लिए खड़ा हो। गया और वह इलैक्ट हो गया। उसके वाद धीरे धीरे वह हाउम आफ रिप्रे-जेंटेटिव में भी गया । वह एक ग्रलग वात है । इस तरह से लोग्रार कोर्टजो वहां पर है वहां जज इलेक्टिड होते हैं । ऐसा पूर्जावादी समाज में हो रहा है। वह जनतन्त्र का तकाजा है। फेडरल कोर्ट और सुप्रोम कोर्ट में नहीं है अपमरीका में लेकिन लोखर कोर्ट में यह है। ऐसे हम भी शुरू कर सकते हैं। मेरा कहना है किस्राप कोर्ट मेंस्रभी जोजजेज कोस्रप्वाइंट करने का तरीका है ग्राप इसको इलैक्टिव बनाने के लिए मोचें। हाईकोर्ट का नहीं कर सकते है तो थोड़ी देर के लिए कम से कम डिस्ट्रिक्ट कोर्ट के जजेज इलेक्टिड हो सकते है। ग्रव सवाल यह पैदा होता है कि उनको चुनेगा कौन ? उसका एक इलेक्टोरल कालेज होगा। वह इलेक्टोरल कालेज क्या है। यह वहीं है जिलने जिले में प्रेक्टिसिंग लायर हों, जिस जिले का जज अप्वाइण्ट करना हो उस जिले के सारे प्रेविटॉमग लायर जो होंगे वे ग्रपना एक इलोक्टोरल कालेज बनाएंगे और उन्हीं में से ग्राद**ी जो मात मा**ल का कम से कम तजुर्बा रखता हो वह खड़ा हो। यहीं नहीं कि ग्राम जनता उसको चुनेगी । समझने की यह बात है कि इस तरह से इसमें जनता का पार्टी मिपेशन हो जाएगा, जिसको डेमोकटाइज करना कहते है यह हो जाएगा। यह सिलसिला चलेगा। इस बात को मैं ग्रापके सामने रखना चाहता हूं कि जजेज इस तरह से इलेक्टिड हो। जाएंगे यदि ग्राप ऊपर से नहीं सुप्रीम कोर्ट या हाई कोर्ट से नहीं कर सकने है तो डिस्ट्रक्ट लेवल तथा सब डिवीजन लेवल पर शुरूग्रात करें। उसके लिए यदि मंविधान में संशोधन करना पड़े तो वह भी करें। इसले जनतन्त्र पलोरिश करेगा। अन्तिम बात है अटार्नी की, इसमें बात दूसरी है लेकिन उसी से सम्बन्धित है। मटानीं के साथ जो एडवोकेट है ग्रटानीं है

ग्रमरीका में सब वकोल ग्रटानी कहलाते हैं कहते हैं ग्रापका अटार्नी कौन है तो मेरा कहना यह है कि जो छोटे वकील हैं, जिनकी प्रेविटम अभी ज्यादा नहीं है. अर्निंग ज्यादा नहीं है जिहोंने अभी गुरू किया है ऐसे जो परिस्थितिया हैं इनको मुधारने के लिए ग्राप वकीलों की कोग्राप्रेटिव बनावें। इस तरह की फिजा कि बकोलों के लिए कोग्रापरेटिव चल रही हो। एक हवा बनाई जा रही है। तो मैं कहना हं लायर्ज के कोग्रापरेटिव हों, अटानी इन जनरल का कोग्राप्रेटिव हो ताकि जो नये और छोटे वकील है उनकी कुछ सहायता हो सके और उनकी अनिग हो सके । बड़े-बडे वकालतखानों में हाई कोर्ट और सुप्रीम कोर्ट में बड़े-बड़े वकील मगरमच्छ की तरह से बन कर बैठे है और पैसा कमाते है। लाख-लाख रुपया कमाते हैं ग्रौर छोटे जो स्टारटर्स है उनको मौका नही मिलता है, ते। उस हो एक नया इंसेंटिव होगा। इससे भी फिजा बदलेगी। तो ये सब बाते पावर भ्राफ एटार्नी के बारे में है ।

इसलिए मैंने , एक बात बताई है कि आप सब डिर्वाजन पर भी ले जाईये और इंस्ट्र्मेट डिस्ट्क्ट जज में रहेगा। दूसरी बात इस सबके मुलालिक जब श्राप सोचतेहै तो श्रापको थोड़ा प्रापर ग्राउट लुक लेकर सोचना चाहिए। ये दें। मुद्दे मैंने ग्रापने सामने रखे हैं और ऐसा करने से इसका एनलार्जमेट होगा। श्रापने माइनर को मैरिड कर दिया है, हटा दिया है, यह सब ठीक है, लेकिन इसको लेकर संशोधन की जरूरत है ? मैं चाहता ह इसलिए ग्राप इसे सिलेक्ट कमेटी में भेज दें। यदि इस रूप में ग्राप रखते है और यदि संगोधन भव डिवीजन कोर्ट में ले जाने का म्राप नहीं जोड़ते है क्योकि म्रभी जो म्राप इस तरह से बिल लाते हैं, (समय की घंटो) तो प्रेस्टिज के साथ ग्राते हैं। यह हमारा प्रैस्टिज है ग्रौर कुछ शब्द भी इधर उधर हो जायेंगे ता शान के खिलाफ होगा। तो प्रैस्टिज इश्यू ग्राप बनाते है हालांकि इसको मन्तिम समय पर भी माप कम से कम यहां

200

सब डिवीजन कोर्टको भी जोड दें तो थोड़ा ग्रच्छा होगा। लेकिन ग्रांर बातों को जोडने के लिए इसका सिलेक्ट कमेटी में जाना जरूरी है इसलिए मैं इसका विरोध करते हुए इसको सिलेक्ट कमेटी में भेजने की सिकारिश करता हं।

SHRI HARI SHANKAR BHABHRA (Rajasthan); Mr. Vice-Chairman....

श्रो हक्मदेव नरायग यादव (बिहार) : हिदी में बोलिए।

श्री हरि शंकर भाषडाः वास्तव में इस बिल पर कोई बहत बड़ी...

SHRI U. R. KRISHNAN (Tamil Nadu): You started in English. So you 'n 'sh in Fnglish.

श्री हरि शंतर भानडाः अधा अग्रेजी में बेरांगा, आधा हिन्दी।

My first objection to this Bill is that since the 68th report of the Law Commission was submitted in March 1977 why for such minor amendments the Government took five years. The Government must think over it, if these reports could be taken so lightly. Of course, now you have brought the recommendations of the Law Commission's report. And they are not major amendments. They are minor But this could amendments. have been done much earlier if the Government had given importance to this Law Commission's report. I think this shows the tendency of the Government, how the Government and the Law Department are working. If the Law Department is working in this way, then what will happen to other Departments? We can easily imagine it. This is my first objection. These amendments should have been brought much earlier. It has been brought late. Then again the Law Commission reported that there should be a new Act. Whatever amendments have been introduced here, practically they

have changed the whole law. But one or two minor things are left out. For example, there is the re-arrangement of the paragraphs in Section 2 of the original Powers of Attorney The Law Commission said that Act. it does not appear that these are subsections of Section 2. They should have been re-arranged to show that they are sub-sections of Section 2. This has not been done. Similarly, will not the Law Minister think it proper that the time has come when this Act should have been extended to the State of Jammu and Kashmir also? They could have done it. There are only two things; Re-arrangement of Section 2 and applying the Act to Jammu and Kashmir. They have left out these two things. Otherwise, you have taken into consideration all the other things. These two points which I have mentioned, should also have been taken into consideration and included and the Law Minister could have brought a new Bill.

मुझे लगना है कि 1882 के नाम से थोडी चमक होती है ग्रच्छा होता कि इसको 1982 कर देते. कोई ग्रापत्ति नहीं होती । ग्रापको कुछ लम्बा चौड़ा मंग्रोधन नहीं करना पड रहा है । मामुली संशोधन है • 1982 का एक्ट कर देते । वैसे अपंडिक्स में लॉ कमीशन ने यह सब कुछ दे दिया है, कोई वात छोड़ी नहीं है। आप के लिए करने के लिए कोई काम नहीं छोड़ा । ग्राप उसे ग्रासानी से कर सकते थे लेकिन यह आग जानें । मैं समझता ह कि किया जा सकना था । लॉ कमीशन की रियोर्ट को ग्राप ने पुरे तौर से स्वीकार कर लिया है यह मालम होता है, लेकिन इस में लगता है कि जायद जानवझ कर आप पूरा स्त्रीकार न करने की ीयत से थोड़ा बहन छोड़ देने हैं । ंने बाता के बारे में मुझे ग्राप का [ओ हरि शंर भामडा]

ध्यान ग्राकर्षित करना था, वह मैंने किया है ।

एक बात मैं जुडीशियरी के वारे में कहना चाहता हूं। ग्रभी ग्राप ने लोक सभा में कुछ दिनों पहले पेंडिंग केसेज के बारे में ग्रौर न्यायपालिका में जजेज की नियक्तियां न करने के बारे में प्रकाश डाला था । हाई कोर्टस में जजेज की 61 ग्रौर एडींशनल जजेज की 30 पोस्ट खाली पडी हैं ग्रौर भरी नहीं जा रही हैं। ग्राप ने कह दिया कि उस की प्रक्रिया बडी जटिल है, स्टेट गवर्नमेट से रिकमेंडेशन्स ग्रानी चाहिए, इस लिए देर हो रही है । लेकिन आर्टिकिल्स आते रहते हैं, ग्रावाजें उठती रहती हैं कमिटेड जुडी शियरी की । इस से लोगों के मन में शंका यह हो रही है कि कहीं न कहीं कुछ लोग बैठे हुए हैं जो जानबुझ कर जजेज का एपोइन्टमेंट नहीं होने दे रहे हैं क्यों कि उन को ग्रल्टीमेटली कमिटेड जजेज लाने हैं, कमिटेड जजेज नहीं मिल रहे हैं, इस लिए इन एपोइन्ट-मेंटस में डिले हो रहा है । यह गलत-फहमी पैदा की जा रही है । ग्रगर यह गलतफहमी है तो सरकार को इस को दूर करना चाहिए । मगर यह गलतफहमी नहीं है, वास्तविकता है तो सरकार को इस बारे में साफ तौर से बयान देना चाहिए, जो खाली जगह पड़ी हई है हाई कोर्टस में जजेज की ग्रौर ग्रतिरिक्त जजेज की उन को भरना माहिए तूरन्त ताकि पेंडिंग केसेज को डिस्पोज करने में हाई कोर्टस को मदद मिले । बाकी बातें बहुत हैं । मैं समझता हं कि इतना पर्याप्त है । वसे मैं इस बिल का समथन करता हूं।

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Vice-Chairman, Sir, I rise to support this Bill. I am glad that pursuant to the recommendations of the Law Commission made: in 1977, at last this amending Bill has been brought before the House.

My hon. friend, Mr. Shiva Chandra Jha, has made two suggestions. One of his suggestions I am inclined to support. But I am afraid I cannot agree to his other suggestion. His first suggestion is that under clause 5 of the Bill, registration can be effected in the District Courts. This provision has been introduced because the Government wanted to give facilities to people living in the villages to go to District Courts for the purpose of registration, instead of to High Courts, which may be situated far away from their places of residence. I think the Union Government should think of including the Sub-Divisional Courts as well, because there are many villages which are far removed from the District Courts and for those villagers to go to the District Courts for the purpose of registration is itself an expensive proposition. It may be that the machinery in the Sub-Divisional Courts is not ready all over India up till now and that is why perhaps the Union Law Minister has not included Sub-Divisional Courts in this clause. But there are States like West Bengal where the machinery is ready. And I think there will be no difficulty if registration is allowed in Sub-Divisional Courts.

With regard to the other suggestion of my hon. friend, Mr. Shiva Chandra Jha, about elected judges, I am afraid I cannot agree. I cannot agree for the simple reason that he has spoken of California only. I know that in the United States, in the State courts, the judges are elected. I had been to various places in the United States. I have visited various places from one end of the United States to the other. I had been to all the principal cities in the United States. And almost uniformly I had heard from the advocates practising in the State courts that this elective system of judges was not working well under the US Constitution because through

this process of election, politicians, social workers busniessmen etc. are getting elected a_s judges of the State courts without any legal training at - all.

SHRI SHIVA CHANDRA JHA: Mr. Mitra, that is the great propaganda, the perennial propaganda made by the American private enterprise. Anything that is done by the State or the society is not good, is not efficient. For instance, I had been to a country hospital. There the doctor incharge said that you go to any private doctor. So they are trying to denigrate the whole public sector, social sector. That is the point.

SHRI SANKAR PRASAD MITRA: I am not referring to the war between the private sector and the public sector in the United States. I am only reporting to you, Sir, what has been stated to me by some advocates in the United States all over that country that in their elective system, so far as the State courts are concerned, polificians, social workers, businessmen, etc., without any legal training whatsover, are getting elected as judges. And that is posing a serious problem for them. Therefore, Sir, I am sorry to say that I cannot agree with this suggestion of Mr. Jha. But I support his other suggestion, viz. that facilities for registration should be given to people in sub-divisional courts.

श्री हुक्सदेव नाराथण रुादथ : उप-सभाध्यक्ष महोदय, मैं भी श्री शिव जन्द्र झा जी की उुस राय का हूं कि जव विधि ग्रायोग की सिफारिश के मुताबिक विधि मंत्री जी भारत की जनता को यह सहूलियत दे रहे हैं कि उच्च न्यायालय में लोग नहीं पहुंच सकते थे इस लिये जिला न्यायालय में वे लोगों को ले गये ग्रौर वहां तक वह जा सकते है, यह ग्रच्छी बात है लेकिन इस के साथ ही मैं कद्दना चाइता हूं कि ग्राज भी भारत के ग्रन्दर 5 लाख 75 हजार

126 गांवो में 2-1/2 लाख गांव ऐसे है जो कच्ची सडकों से भी जुडे हुए नहीं हैं । तो जहा ढ़ाई लाख गांव कर्च्चा सडक से भी न जुड़े हों ग्रौर चार महीने तक जिन गांवों के लोगों को पाखाने जाना भी दूर्लभ हो जाता हो---थहां तक कि हम लोग और णिव चन्द्र जी जिस इलाके से म्राते है वहां तो 3 महीने तक लोग पाखाना भी क्या कहते है कि हांडी में करते हैं ग्रौर फिर उसे बाढ के पानी में बहाते है, तो ग्रगर आप सुविधा देना चाहते है और आप की यही मंगा है कि लोगो को ज्यादा सहलियत मिले तो इस को अनुमण्डल न्याधालय तक ग्रगर ले जायेंगे तो ज्यादा ग्रच्छा होगा ग्रौर इभ में सरका**र को** कोई खर्च भी ज्यादा होने वाला नहीं है ग्रौर इस में सरकार का कोई नुकमान भी नही होने वाला है क्योंकि जनता को सुविधा देना ग्राप का लक्ष्य है। तो ऐसा होने में जनता को सुविधा भी प्राप्त हो जायगी ग्रौर दूसरे मैं यह बात इस लिये भी कह रहा हूं कि इस में लिखा है कि जो विवाहित होगे उन को पहले यह हक था या नही, न भी रहे तो मैं यह कहना चाहता हूं कि ग्रवथस्क में, कम उम्र में शादी न हो इस की व्यवस्था होनी चाहिए, कम उम्र में शादी न हो इस को रोकना प्रधान काम होना चाहिए और ग्रगर कोई ऐसे स.माजिक नियम है और ऐसे कोई सामाजिक रीति रिवाज हैं कि जिन के चलते कहीं किसी की शादी कम उम्र में हो गयी तो 18 या 19 वर्ष की लड़की को दो-दो बच्चे पैदा हो जायें तो क्या उस बच्चे को ग्राप कहेंगे कि यह ग्रनलाफुल चाइल्ड है । क्वानून के मुताबिक 21 वर्ष की या जो भी उम्र म्राप कानून में देते है शादी के लिये. उस से कम उम्र के ग्रादमी की शादी हो जाय, यह ठीक है कि उस में कम उम्प्र में शादी नही

[श्री हुक्मदेव नारायग यादव] करनी चाहिए, लेकिन ग्रगर णादी हो जाय ग्रौर वच्चे पैदा हो जायें तो क्या ग्राप कह सकते है कि यह बच्चा चुकि कानून द्वारा जो उम्प्र उस के पिता की होनी चाहिए वह शादी के समय नहीं थी, कम उम्र में यह पैदा हम्रा इम लिये उस बच्चे को हम कानुनी बच्चा नहीं **मानेंगे ग्रौर** उस बच्चे को क्या ग्राप उस के ग्रधिकार में वंचित कर देंगे ? तो यह जो सामाजिक कुरीतिया चल रही हैं उन में यह सामाजिक व्यवस्था ऐसी है कि जिस में ग्रगर कम उम्र में शादी हो जाती है ग्रौर बच्चे पैंदा हो जाते है ग्रौर यहां तो खाम तौर से एक ऐसा समाज है कि जिस में कम उम्र में ही बच्चे पैदा हो रहे है । और कम उम्र में विधवा हो जानी हैं तो कानून लाख बना दो लेकिन विधंवा विवाह नहीं हो पाता है तो उन विधवाग्रों के लिए या ऐसे लोगों के लिए जो कम उम्र में सामाजिक व्यवस्था के कारण शादी कर लेते हैं, उनके ऊपर भी इस कानून में कही न कहीं कोई प्रावधान होना चाहिए।

तीमरी वात मैं यह कहता चाहता हं कि जो व्यापक रूप से हरिणंकर भाभड़ा जी उठा रहे थे। मैं कानून मन्त्री का ध्यान इस स्रोर ग्राकपित करता चाहता हूं कि इस सदन में मैंने कई वार यह मामला उठाया और श्री शिवचन्द्र झा जी ने भी उठाया, वह एक बुनियादी सवाल है। हाई कोर्ट के जज जो ग्राप निभूवत करते हैं चीफ मिनिस्टर, चीफ जस्टिम और गवर्नर ये तीन आदमी मिलकर जिसको चुनते हैं जिलकी सिफारिश करने हैं, ग्राप उसको बहाल करते है। मैं ग्रापसे पटना हाई कोर्ट के बारे में कहना चाहता हं कि ग्राप कमीणन बैठाइये, जब से पटना हाई ेकोर्ट बना तब से दो बार विहार के चीफ मिनिस्टर बैकवर्ड क्लाम के बने तो दो बार एक एक बकवर्ड बलास का जज बन सका। जब बी०

पीं भण्डल मुख्य मन्द्री बने थे तो कन्हैया लाल बैंकवर्ड कम्युनिटी के जज बने ग्रौर दूमरी वार जब श्री कर्पूरी ठाकुर मुख्य मन्त्री वने तो आर पीः) मण्डल वहां के जजवने : ती जब से हाई कोर्ट ने जन्म लिया है तब मे ग्राज तक एक भी बैकवर्ड हरिजन, जैडुत्ड कार्स्ट या शैंडूल्ड ट्राइव का उसमे जज बना ही नहीं और जो प्रक्रिया है उसमें ग्रागे भी बनेगा नहीं क्योंकि जो जज की नियक्ति होतो है तो एक सीनियर ऐडवोकेट के पैनल जो हाईकोर्ट में बनाया जाता है उस सीनियर ऐडवोकेट्स के पैनल में ही हरिजन को नहीं जाने दिया जाएगा। जहां देखा जाता है कि गैंडूल्ड कास्ट या गैंडुल्ड टाइव का है या बैकवर्ड कम्यूनिटी का है तो कहते है इसको सीनियर ऐडवोकेट्स के पैनल मे मत जाने दो । जिसको दस्तखन करना नही ग्राता' मैं कहता हं कि ग्रभी पटना हाई कोर्ट में जो ऐडवोकेट जनरल बनाये गये हैं, बहाल किये गये हैं, ग्राप उनका लिखा हग्रा कागज मंगाइये, ग्रगर उनकी अंग्रेजी एक पन्ने मे 10 लाइनें गलत नही लिखी होंगी तो हक्मदेव नारायण यादव ग्रापकी गुलामी कबूल कर लेगा। जो ऐडवोकेट जनरल 10 लाइन नहीं लिख सकता है उसको बहाल किया गया है। कहा जाता है कि एक बार कमीशन के मामने वह बहम कर रहे थे तो उन्होंने ''ही बाज गो'' ग्रंग्रेजी में कहा। "ही वाज गो" उन्होने कहा कमीशन के सामने वह ग्राज ऐडवोकेट जनरल है। लेकिन पैरवी है, लाबी है, जाति है तो बहाल हो गये। हम लोग नारा लगाने रहें---राज-पाट किस 😳 हाथ, ग्रंग्रेजी भाषा ऊंची जात। जिसके पासे ग्रंग्रेजी भाषा, है, ऊंची जाति है वह एक नम्बर पर चला जा सकता है। न अंग्रेजी जानता हो, न उचे जाति का हो तो कहीं कोई स्थान नहीं मिल सकता है। ऊँची जाति के लोग बहाल होते है। तो मैं कहना चाहता हू कि पटना हाई कोर्ट में जो जज आज बहाल हो, मैं वनौती देता हं कि ग्राप एक कम्पटीशन कराइये आल इण्डिया जुडिशल सविस बनाइये, उसमें पटना [7 OCT. 1982] (Amdt.) Bill, 1982 210

हाई कोर्ट के जितने जज हैं, उनको बैठाइये. मैं कहंगा कि बैकवर्ड, हरिजन और गैंडुल्ड कास्ट एवम ग्रैंडल्ड टाइवज में ऐसे लोग होंगे. ऐसे ग्रभी वकील हैं जो ग्राल इण्डिया जुडिशल मविस कमीशन के जरिये नियुक्त हो सकते हैं। लेकिन यह जो तिकडम लगाए हए है इसमें चीफ मिनिस्टर, चीफ जस्टिस ग्रौर गवर्नर ये तीनों लाट साहब बैठकर तीनों ग्रपना ग्रपना कोटा बांटते हैं कि तुम कितने लोगे, तुम कितने लोगे।

ग्राखिरी वात कहकर मैं खत्म करूंगा। ग्रगर ग्राप डक्तायरी कराइयेगा तो देखियेगा ग्रगर हक्मदेव नारायण वहाल करेगा तो उपस भाषति जी, ग्रापका कोई बेटा या भतीजा हो तो उमको मैं बहाल करके जाऊंगा। इमलिए कि वह ग्रदालत में जब कूर्सी पर ग्रायेगा तो जब मेरा बेटा या कोई होगा तो वह कं सिडर करेगा। जितने जज होते हैं, जो , बहाल करने वाले है उनके ही बीच में वह कुर्सी नाच रही है. नाच रही हैं, नाच रही है । वहां ग्रगर बेल का पिटीशन भो होता है तो उसके सामने अगर कुणवाहा, कूर्मी, पासवान कोई लिखता है तो समझा जाता है यह बदमाण जरूर होगा। इसका बेल रिजेक्ट, क्योंकि वह जातिगत कुसंस्कार से प्रसित है। इसलिए श्री शिवचन्द्र झा जी का विचार ठीक है कि ग्राल इण्डिया जडिशल मर्विस वनाम्रो, नही तो इलेक्शन कराग्रो। जितने वकील होगे, जिनको समझेगे वोट देना है उसको प्रति-निधित्व मिल मकेगा क्योंकि कहा है डैमोकेसी इज ए गवर्नमेट ग्राफ फूल्स, डैमोत्रेसी मुर्खों का राज है। क्या इसलिये वोट को ममाप्त कर देगे । अगर मारे मूर्ख ही इस क्षेव में है तो जज भी मूर्ख ही होना चाहिये। वकील भी मर्ख ही होना चाहिए। अगर सव मुर्ख ही हैं तो एम एल ए या एम ० पीं० जो भी वहां से हों वह मुर्ख ही होना चाहिये। अगर मारा देश हैं। मुर्ख है तो पढ़े-लिखे लोग क्या देश चलायेंगे। इसलिये मैं ग्रापसे

निवेदन करूंगा कि मेरी इन बातों पर विचार करें।

श्री रामनरेश कुशवाहा (उत्तर प्रदेश): उपसभाध्यक्ष जी. मैं केवल संशोधन विधेयक के पांचवें पैरे के संबंध में बात करूंगा । मैं ग्रापसे यह कहना चाहता हं कि हिन्दूस्तान में खासकर हिन्दुग्रों में जो विधवाग्रों की हालत है वह किसी से छिपी हुई नहीं है । चाहे वह प्रधान मंत्री के घर की विधवा हो चाहे वह हमारे घर की विधवा हो । कोई भी ग्रादमी विधवा के नाम से जायदाद नही चाहता । इसके कारण करना विधवा के प्रति अनेक प्रकार की शंकाएं हैं । हम नही समझते कि ग्रंग्रेजों के सारे कूकर्मो की जड़ का जो प्रणासन का तरीका है उनको ग्राप चला रहे हैं। उनके पुराने कानूनों को म्राप ज्यों का त्यों चला रहे है । अगर उन्होंने आपको जाति व्यवस्था से ऊपर उठ कर एक ग्रच्छा काम कर दिया है तो ग्राप उसको क्यों नप्ट करने जा रहे है । मैरीड वुमैन प्रापर्टी एक्ट 1874 में धारा 5 में है, 'वैदर ए माइनर ग्रार नाट' इसी को ग्राप बदल रहे हैं ग्रौर गगन में उडने वाले लोग बदल रहे हैं । क्योकि इस ला कमीणन में कोई ऐसा ग्रादमी नहीं होगा जो धरती पर चलता होगा । मंत्र हवाई जहाज में चलते होंगे । माननीय कानून मंवी जी भी पूराने लाट माहब है । इम लांट माहबी में गरीबों की वात मूने कौन । ग्रापने कानून तो बनाया क्या ग्राप बता सकते हे कि आपने उसको इम्पलीमेंट करने के लिये क्या-क्या कार्रवाई की है 14 वर्ष की लडकी ग्रौर 18 वर्ष के लडके की जादी जारदा एक्ट में कराते हैं। मैं ग्रापमें पूछना चाहता हं कि 14 वर्ष की लडकी ग्रौर 18 वर्ष के लडके से ग्रगर शादी हई भ्रौर वालिग जव तक

[श्रो हरुभ देव नारायण यादव] हुयी यानी 21 वर्ष की हुग्री ग्रौर हर साल लड़का हम्रा तो वह 7 बच्चों की मां बन गई । अगर 2 लडकों की मां वनी ग्रौर बीच में ही विधवा हो गई तो वह कानुनी तरीके से अपने लड़कों की ग्रभिभावक हई या नहीं ? ग्रगर वह लड़कों की कानूनी अभिभावक है नावालिग होकर भी तो क्या उसके लिये भी ग्रौर लड़कों के लिये भी वह डवल अभि-भावक खोजेगी । एक विसंगति म्राप दूर कर रहे हैं कि पावर ग्राफ ग्रटानीं केवल वयस्क लोगों के लिये है । ग्रौरतों में नाबालिग भी है । ग्रगर वह विवाहित है तो उसको मिलेगा ही । इसी विमंगति को ग्राप दूर करनां चाहते हैं ? मैं ग्रापसे पूछना चाहता हूं जिन लोगों में विधवा विवाह होता है हरिजन, आदित्रासी ग्रौर पिछड़े वर्ग में उनमें शिक्षा की भी कमी है, चेतना की भी कमी है स्रोर ग्राप कानून कागज में वनाते जाते हैं । उसका इम्पलीमेंटेशन नहीं होता । ज्यादा-तर विवाह 14, 15, 16 वर्ष की उम्र में होते हैं। अगर इस बीच में उसके लड़का पैदा हो गया ग्रौर ग्रगर वह विधवा हो गई तो उसके लड़कों का क्या होगा ? ग्रापने कभी सोचा है । मैं ग्रापसे कहना चाहता हूं कि हवाई जहाज में उड़ने वाले लोग इस कानून पर न्याय नहीं कर सकते हैं ।

उग्रोग मंत्रालग तथा संसदोय कार्य विभाग में उप-तंत्री (श्री कल्पनाथ राय): क्यों ?

श्वी रामनरेश कुशवाहा : इसलिये कि उनके सामने यह समस्या है ही नहीं।

श्रो कल्पनाथ राय : ग्राप भी इवाई जहाज में उड़ते हैं ।

श्वी रामनरेश कुशवाहाः मैं जमीन पर ही रहता हं। जब से ग्रापके सदन में ग्राया हूं तब से हवाई जहाज में ग्रे उड़ना शुरु किया है । जो लोग हवाई जहाज के नीचे पैर नहीं रखते उनकी बात मैं कर रहा हूं । कल्पनाथ राय जी मैं ग्रापकी बात नहीं कर रहा हूं । ग्राप भी जब यहां नहीं रहेंगे तो हमारी तरह से पैदल चला करेंगे । (सभय को घंटो) मैं बहुत यावश्यक चीज पर बोल रहा हूं । 4 ^{P.M.} श्रीमन, मैं ऐसे पहलू पर बोल रहा हूं । हूं जिस पर किसी ने भी विचार व्यक्त नहीं किये हैं । इसलिये मुझे तो ग्राप थोडा समय दीजिये ।

उपसमाध्यक्ष (श्री श्रार॰ रामऊष्णत) : ग्राप पाइन्ट पर बोलिये ।

श्री रामनरेश कुरावाहा : थोमन, मैं यह भएना चाहता हूं कि अगर कल -को कोई नाबालिग विधवा अभिभावक बन गई सो उसमें कंट्रोवर्सी पैदा हो जाएगी, विरोधामाल पैदा हो जाएगा । . एक जगह तो वह नाबालिग है और दूसरी जगह वह मां बन गई है ग्रीर बालिग का काम करने लगी है तो उस स्थिति में कठिनाई पैदा हो जाएगी । इसलिए मैं आपसे कहना चाहता हं कि ग्राप इसको केवल कानूनी दृष्टि से मत देखिए, व्यावहारिक दुष्टि से भी देखिये । विधवा को सम्पत्ति में अधिकार नहीं रहेगा, लेकिन उसके बच्चे का रहेगा । इस प्रकार की स्थिति में मैंने देखा है कि जाली बेनामी कार्यवाही करके विध-वास्रों को उजाड़ दिया गया है । आज भी सुप्रीम कोर्ट के मुक्तदमे हनारे पास आते हैं । हाई कोर्ट में जानी **प्रदालती कार्यवाही करके बे**नामी के मामले पड़े हुए है । अगर आप लड़की को अधिकार नहीं देंगे, लड़के को अधि-कार नहीं देंगे, मुख्तारनामें का ग्रधिकार नहीं देंगे तो वे बेचारे कहा ज एंगे, किस की सम्पत्ति में ग्रप्ता पालन-पोषण करेंगे। एक विधवा ग्रंथने लड़के की सम्पत्ति की

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212

रक्षा के लिए कैंस लडेगी ? यह भी संभव है कि विधवा के मां-बाप भी न हो । ऐसी हालत में समूरात वाले उसको सम्पत्ति में हिस्सिदार नहीं बनने देगे । कोर्ट में वह नहीं जा सकती । एक गरोब विधवा ग्रथने नाबालिग बच्चे को गोद में चिपका कर कहा जाय ? इसलिए मैं यह कहना चाहता हं कि आप इस पर विचार कोजिये और इस मंग्रोधन को विलकूल वापस लीजिये । _

जहा तक अदालतों का सवाल है, मैं श्री झा जी की ग्रौर श्री हक्मदेव नारायण यादव जी की राय म ग्रपने आपको जोड़ता हूं और यह कहना चाहता हं कि ग्रगर यह ग्रधिकार नीचे की ग्रदालतों में चला जाय तो यह सर्व-सुलभ हो जाएगा । नहीं तो आप जानते हैं कि जायदाद के बेनामी मामले डंडे के जार स होते हैं । गरीब लोग बडी अदालतों में नहीं जा सकते हैं स्रौर न उसके पास मकद्दमालड़ने कालिए इतना पैक्षा ही होता है । इसलिए जरूरत इस वात की है कि कमजोर वर्गों के स्रादमियों को न्याय दिलाने के लिए निषिचत रुप से इसका ग्रधिकार नीचे की ग्रदालतों को दिया जाना चाहिए ग्रौर इस तरह के काम नीचे को अदालतों में होने चाहिएं। मैं श्री झा के प्रस्ताव का समर्थन करता हूं ग्रौर चाहता हूं कि इस बिल को एक सेलेक्ट कमेटी को भेज दिया जाय ताकि ग्रच्छी तरह से सोच-विचार करने के बाद ही इस पर कोई कदम उठाया जाय जिससे कि हमारे तेश में विधवाग्रीं की सुरक्ष। हो सके । अगर इसी रूप में यह बिल पास कर दिया गया सो यह एक बहुत बड़ा ग्रन्याय विश्ववाग्रों के साथ हो जाएगा । नाबालिग विधवामों का आप इस देश में इस बिल के जरिए से सर्वनाश कर देंगे । इसलिए ग्राप इस बिल को एक सेलेक्ट कमेटी के पास भेज दीजिए । इन चन्द शब्दों के साथ मैं अपनी वात समाप्त करता हूं।

SHRI GHULAM NABI AZAD: Sir, I have already mentioned while moving this Bill for amendment that the purpose of further amending the 1882 Act is non-controversial and limited one. I was very much sorry. Of course, it was very much new experience also for me to have very good lectures from our Upper House people even for very small amendments. But I am happy. Now the thing is that this Act is one hundred years old and as for this Act goes it was. not defined, what the words actually mean. So, firstly the functioning of this Act we have defined. I will go clause by clause. Coming to clause 3, section 2 of the principal Act, it is just the rearrangement and subtraction of some of the repeated words, as one of my friends has already said that some of the words have become obsolete with the passage of the time. Like in section 2 of the principal Act, the word "assurance" occurring in both the places has been omitted. If my friends go through the original section 2, it is mentioned:

"The donee of a power-of-attorney may, if he thinks fit execute or do any assurance, instrument"

"Assurance" and "instrument" are two words, but the meaning is the same. So we have omitted one word. In section 3 of the principal Act, the words "lunatic," "or bankrupt", "lunancy" and "bankruptcy" are sought to be emitted. Now if my friends go through the section, it says:

"Any person making or doing any payment or act in good faith, in pursuance of a power-of-attorney, shall not be liable in respect of the payment or act by reason that before the payment or act, the donor [Shri Ghulam Nabi Azad]

of the power had died or become lunatic of unsound mind.."

Now "lunatic" and "of unsound mind" are two words but they have the same meaning. So we have omifted one of these two. Again "bankrupt" or 'insolvent" are two words, but the meaning is the same. So again we have dropped one of the two words.

I think there are only two significant things which we mean to do actually in the Bill. The original Act provides that the instrument creating a power of attorney be deposited in the High Court. Now by this amendment. it can' be deposited in District Courts also. Then a minor, whether married or unmarried, does not have the power of appointing an agent or executing a power of attorney. So we have clearly mentioned that any minor, whether she is married or unmarried, does not have the power the power to appoint an agent or to have a power-of-attorney arrangement,

As for the other point which our learned friends have mentioned, they have said that this should have been taken to the sub-divisional level As one of our ex-Chief Justice has quite rightly said, we do not have all the sub-divisional districts reorganised at the moment. Even then the Government has tried its level best to take this facility from the High Court to the District Court level. Even there we have more than 300 districts. So the facility is already being provided at least to the district level whereby the people even from the villages and sub-divisional places can avail of it.

SHRI SANKAR PRASAD MITRA: It can be taken gradually. . .

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SHRI GHULAM NABI AZAD. Gra-There is andually it can be seen.

other point also. It is not only a question of taking it down to the village level. It is a question of responsibility. If you go through the Bill, you must have seen that the certified copies do not require any further certification. So the certified copies issued will not require any further proof. It is mentioned in this Bill. Hence the issuing of these copies is a highly responsible act and it cannot go down below to the block level, or sub-divisional level. It is a very responsible thing. Unless there are proper arrangements, unless the courts at the sub-divisional level are fully organised, it cannot be done haphazardly. (Interruptions) Had we done it upto the sub-divisional level. you would have said it should be upto the block level.

SHRI SHIVA CHANDRA JHA: We should go to the grassroots. We are not going to that.

SHRI SANKAR PRASAD MITRA: The courts at the sub-divisional level can be strengthened. It can be granted gradually. ÷

SHRI GHULAM NABI AZAD: First we have to strengthen the sub-divisional courts and only then this point can be considered.

As far as the election of the Judges is concerned, this seems to be a very unique thing. On the one side my friends are telling that this is unique in our country. I am not talking of USA or USSR. Only about a fortnight back I was in the USSR and the Speaker of the Communist Party took me inside their Parliament House and showed me the seat of the Chief Justice of the USSR. He said, "This is the seat of the Chief Justice of the USSR who is an elected man." So, if you are talking of election of a Judge you are thinking of commitment of a Judge to a particular party.

SHRI SHIVA CHANDRA JHA: Not necessarily.

SHRY GHULAM NABI AZAD: Independently you cannot. In a system such as we have in India. in a given system...(Interruptions)...You had your say. You just listen to me. In a given system as we have in India a democratic system—we cannot have any election. Do you have any election whereby any person for any post can be elected—individuals who are not aligned to any political party? So, it is not a question of electing any person.

SHRI SHIVA CHANDRA JHA: An independent person can be elected now.

SHRI GHULAM NABI AZAD. The question of election of Judges is entirely imposible...(Interruptions) ...

One of my friends said that we are not appointing Judges. My senior colleague has already said in this House the day before yesterday that we have started the process of appointing Judges and seven of them have been appointed in the month of September and five have been appointed on the first of October. But as far as the commitment of Judges goes, my friend there said that we are not appointing Judges because we are in search of committed Judges. As far as the policy of the Government of India goes, we believe that the Judges should be committed to the Constitution of India and the philosophy un- / derlined therein. We do not believe in any other commitment or any other philosophy.

One of our friends said that the Bill should go to a Select Committee. A_S I have already mentioned, the points are all very clear and there is no question of sending it to a Select Committee.

SHRI SHIVA CHANDRA JHA: No, no.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The hon. Deputy Minister is piloting his maiden Bill and, so, do not interrupt him. Give him some encouragement. SHRI GHULAM NABI AZAD: One of my friends said that the Law Commission had recommended this in 1977 and that this Amendment Bill has come very late. I agree that it is a little late, but I believe in "Better late than never."

It has also been mentioned by one of my friends that this Bill should have been extended to Jammu and Kashmir, but I would like to inform him that this subject-matter of legislation falls within the Concurrent List and it does not apply to Jammu and Kashmir and hence it is not necessary to consider the question of extension of the Act to that State.

Sir, I thank all my friends who have participated in the discussion. I commend the Bill for the consideration of the House.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I shall now put the amendment of Shri Shiva Chandra Jha to vote. The question is:

"That the Bill further to amend the Powers-of-Attorney Act, 1882, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

1. Shri R. R. Morarka

2. Shri Biswa Goswami

3. Shri Nepaldev Bhattacharya

4. Shri Dipen Ghosh

5. Shri S. W. Dhabe

6. Shri G. C. Bhattacharya

7. Prof. Sourendra Bhattacharjee.

8. Shri Hari Shankar Bhabhra

9. Shri Rameshwar Singh

 Shri Hukmdeo Narayan Yadav.

11. Shri Kalraj Mishra

12. Shrimati Mohinder Kaur

13. Shri Shiva Chandra Jha

[Shri R. Ramakrishnan]

with instructions to report by the first week of the next Session."

I think the Noes have it.

SHRI SHIVA CHANDRA JHA: The Ayes have it. I am asking for a division.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The Noes have it, the Noes have it.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, I shall put the motion moved by Mr. Ghulam Nabi Azad to vote. The question is:

"That the Bill further to amend the Powers-of-Attorney Act, 1882, be taken into consideration."

The motion was adopted

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We shall now take up clause-by-clause consideration of the Bill. Before that I would like to tell hon. Members that just ten minutes back. Shri Shiva Chandra Jha sent an amendment to clause 5: after the words "or district court" insert "or sub-divisional court". Under rule 232 of the Rules of Procedure, I disallow this amendment as it has not been circulated to the Members and it has been given in the last minute.

Now we shall take up clause-byclause consideration of the Bill.

Clause 2 to 6 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI GHULAM NABI AZAD: Sir, I move:

"That the Bill be passed."

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The question is:

"That the Bill be passed."

I think the Ayes have it, the Ayes have it...

SHRI SHIVA CHANDRA JHA: Noes have it. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Ayes have it.

The motion was adopted.

THE VICE-CHAIRMAN (SHR! R. RAMAKRISHNAN): Now the hon. Health Minister to make a statement.

- SHRI SHIVA CHANDRA JHA: Point of order.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): After the statement.

STATEMENT BY MINISTER

President's Health

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I wish to inform the House that the coronary by-pass surgery on the President was carried out yesterday at the Texas Heart Institue, Houston (USA). Dr. Denton A. Colley, who performed the operation said that "the operation has been smooth and successful".

According to information received, the President is now in the intensive care unit for post-operative recovery, as is the general practice.

I am sure the entire House will join me in conveying our best wishes to the President for speedy recovery.

THE VICE-CHAIRMAN (SHRI R RAMAKRISHNAN). I think all the Members join me in wishing the Hon'ble President a very speedy recovery and the Minister will kindly convey it to him.

POINT OF ORDER RE: DIVISION

श्री शिव चन्द्र झा (विहार) : मेरा प्वांइट ग्राफ ग्रार्डर है । बिजिमेस एडवाइजरी कमेटी ने फैसला किया है कि हम छ: बजे तक बैठेंगे ग्रीर जरूरत